

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
BANGALORE- 560 038.

Dated: 15 DEC 1994

APPLICATION NO: 347 of 1994.

APPLICANTS:- Sri.M.S.Vijayakumar and another.,

V/S.

RESPONDENTS:- The Secretary, Department of Telecom,  
New Delhi-1 and others.,

To

1. Sri.S .K.Mohiyuddin, Advocate,  
No.11, Jeevan Buildings,  
Kumara park East, Bangalore-1.
2. The Secretary,  
Department of Telecom,  
Ministry of Communications,  
New Delhi-110 001.
3. Sri.M.S.Padmarajaiah,  
Sr.Central Govt.Stng.Counsel,  
High Court Bldg,Bangalore-1.

Subject:- Forwarding of copies of the Order passed by the  
Central Administrative Tribunal, Bangalore.

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Please find enclosed herewith a copy of the ORDER/  
STAY ORDER/INTERIM ORDER/ passed by this Tribunal in the above  
mentioned application(s) on 06-12-1994.

copies issued  
on 16.12.94  
Goh

for DEPUTY REGISTRAR  
JUDICIAL BRANCHES.

gm\*

CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE BENCH: BANGALORE

ORIGINAL APPLICATION NUMBER 347 OF 1994

TUESDAY, THIS THE 6TH DAY OF DECEMBER, 1994.

Mr. Justice P.K. Shyamsundar, .. Vice-Chairman.

1. M.S. Vijayakumar,  
Aged 32 years,  
S/o M. Sathyanarayana Rao,  
Clerk, T.RA Unit,  
Office of TDE, Tumkur.

2. Divisional Secretary,  
AITEU, III Cl. Tumkur.

.. Applicants.

(By Advocate Shri S.K. Mohiyuddin)

v.

1. The Secretary,  
Department of Telecom,  
New Delhi-1.

2. The Chief General Manager,  
Telecom, Karnataka Circle,  
Bangalore-560 009.

3. Telecom Divisional Engineer,  
Tumkur.

.. Respondents.

(By Standing Counsel Shri M.S. Padmrajaiah)

O R D E R

Mr. Justice P.K. Shyamsundar, Vice-Chairman:-

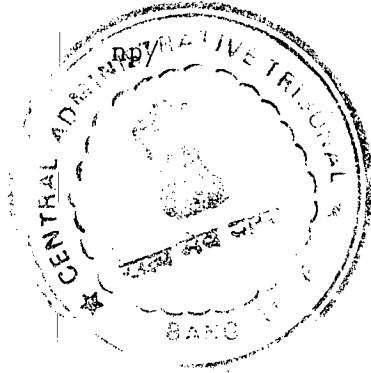
Heard. Admit. The grievance herein is about non-payment of overtime allowance claimed by the applicant for extra work stated to have been done beyond working hours in the Telecom Divisional Engineer's office, Tumkur. In the objection statement filed to-day, in deference to the claim it is mentioned that the department had itself sought clarification from the higher ups in this behalf and a decision in regard to the grant of overtime allowance to the officials of the category of applicant No.1 is pending consideration by the departmental head. In the circumstances, all I should do is to direct the Secretary, Department of Telecom, respondent-1 to consider the claim of

the first applicant for payment of overtime allowance and pass appropriate orders thereon. In case it is decided to pay overtime allowance to the first applicant, the department will make an order that would cover in general the cases of all other officials belonging to the category of the first applicant so that there may not be any further litigation in that behalf.

With the above observations and direction this application is disposed off. Respondent No.1 will now take a decision in this behalf within 8 weeks from the date of receipt of a copy of this order. Let a copy of this order be despatched to respondent-1 at an early date. No costs.

Sd-

VICE-CHAIRMAN.



TRUE COPY



Section Officer  
Central Administrative Tribunal  
Bangalore Bench  
Bangalore